

**श्री उपसभापति :** अब क्या आप लगातार बोलते रहेंगे? ...(व्यवधान)... क्या आपका बोलने का राइट है? क्या दूसरे मैम्बर का राइट नहीं है? ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)... Nothing goes on record. ...*(Interruptions)*... Nothing goes on record.

**श्री विनय कटियार :** \*

MR. DEPUTY CHAIRMAN: You cannot go on talking. I cannot allow. ...*(Interruptions)*... Nothing goes on record.

**श्री विनय कटियार :** \*

**श्री उपसभापति :** यह क्या बात है? ...(व्यवधान)... यह रिकार्ड में नहीं जा रहा है। आप क्यों बोल रहे हैं? ...(व्यवधान)... Dr. Bhalchandra Mungekar.

SHRI BALBIR PUNJ: \*

**श्री उपसभापति :** यह रिकार्ड में नहीं जा रहा है। ...(व्यवधान)...

SHRI NARESH GUJRAL: Sir, I have only one request to make. I want to seek some clarification from the hon. Minister if you allow me just one minute.

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## MATTERS RAISED WITH PERMISSION

### Implementation of the Scheduled Caste and Scheduled Tribes (Prevention of Atrocities) Act, with Special Reference to the Khairlanji Incident of Maharashtra

DR. BHALCHANDRA MUNGEKAR (Nominated): Thank you, Sir, for allowing me to raise this matter of national importance.

Sir, Scheduled Castes and Scheduled Tribes constitute about 25 per cent of our country's population. ...*(Interruptions)*...

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, what is this disturbance? ...*(Interruptions)*...

DR. BHALCHANDRA MUNGEKAR (Nominated): They continue to suffer from multiple disabilities, economic, social, educational, and so on. Besides, they have suffered all kinds of

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\*Not recorded.

discrimination for centuries. Today, I would like to share with this august House my deep anguish and concern over the growing number of atrocities against the Scheduled Castes and Scheduled Tribes in different parts of the country.

Sir, as per the Home Ministry's statistics, there were 1,46,2900 crimes against Scheduled Castes and Scheduled Tribes between 2001 and 2005. The Scheduled Castes and Scheduled Tribes Atrocities Act is absolutely irrelevant so far as its implementation is concerned. In the Khairlanji case in Maharashtra, where four dalits, a mother and her three children, were virtually lynched, as per the Court's order and observation, investigation by the police and the local CID were not conducted properly. Unfortunately, the matter was referred to the CBI but CBI also did not challenge the acquittal of the accused under Section 354 of the Indian Penal Code, as the Prevention of Atrocities Act requires. Therefore, I am convinced that all this was not just an accident, but care was taken to see that the Atrocities Act was not applicable to the Kharlanji case at all. In view of this case, the future of the POA as well as safety and security are in danger.

The Government, therefore, must implement the Prevention of Atrocities Act in all sincerity and do justice to the Scheduled Castes and the Scheduled Tribes. I also appeal to this House and all sections of the society that generally when atrocity takes place, it is only the Scheduled Castes and the Scheduled Tribes who protest. It is absolutely not auguring well with the commitment to equality – social, economic and political in the country. Fighting atrocities against the Scheduled Castes and the Scheduled Tribes is not the responsibility of those communities alone. That is why I take the opportunity to appeal to all sections of the House and the Indian society to raise their voice to implement the provisions of the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act and do justice to the most neglected and vulnerable sections of the society.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI MOINUL HASSAN (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRI RANJITSINH VIJAYSINH MOHITE-PATIL (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

#### **Denial of payment of salary to the Railway employees in Kerala**

SHRI P. RAJEEVE (Kerala): Sir, I would like to raise a serious issue regarding the denial of payment of salaries to the Railway employees in Kerala before 20th August in connection with Onam. The Ministry of Finance has given orders on 5th of this month for advance payment of salaries. The order says, "in view of the 'ONAM' festival, the Government have decided that the salary of all Central Government employees in the State of Kerala for the month of August, 2010 may be drawn and disbursed by the Central Government offices (including Defence, Posts & Telecommunications) on 20th August, 2010." We are very grateful to the Finance Ministry for recognizing the feelings of Malayalese. The Ministry has also given orders for advance payment of pension also. But, Sir, only one Ministry, that is, the Ministry of Railways in this country is not ready to implement the directions of the Finance Ministry. Even the Defence Ministry and other Government companies like BSNL and MTNL have also followed this order, but the Railway Ministry has not issued orders for the disbursement of salaries before today, that is, 20th August. Is the Railway Ministry functioning as a separate republic in our country? There is clear evidence of breach of collective functioning of the Ministry and the Government in many cases. It is also evident in this case. This is a very serious discrimination against the State of Kerala by the Railway Ministry. The Minister of State of Railways belongs to Kerala State, but I don't know why he could not recognize the feelings of Malayalese. I request the Minister to intervene in this issue and ensure today itself the payment of advance salary. Today is the only working day before Onam. I request the Government to intervene in this issue.

#### **Threat to Sikhs in the Kashmir Valley**

**श्री राजीव प्रताप रूडी** (बिहार) : उपसभापति महोदय, यह अत्यंत महत्वपूर्ण विषय है। इसके बारे में आप से चर्चा हुई है और हमने नोटिस भी दिया है। हम इस बात को मानते हैं कि सिख समुदाय भारत में ही नहीं बल्कि पूरी दुनिया के इतिहास में जिस प्रकार से कंट्रीब्यूशन रहा है, उसको कभी भी नजर अंदाज नहीं किया जा सकता। केवल भारत में ही नहीं, बल्कि पूरी दुनिया में सिख समुदाय का एक स्थान है। उन्होंने हर क्षेत्र में अपना एक स्थान